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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

R.A. No. 127 of 1994

in

CCP No. 99 of 1993  
O.A. No. 1258 of 1992.  
New Delhi this 9<sup>th</sup> day of May, 1994.

COURT:

Hon'ble Mr. Justice B.C. Saksena, Vice-Chairman.

Hon'ble Mr. S.R. Adige, Member (A)

Shri B.L. Joshi s/o Shri J.M. Joshi,  
1958, Katra Khushal Rai, Kinari Bazar,  
Delhi-110006

.....Applicant.

Versus

Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri Mashiaz Zaman,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

3. Shri J.S. Bathla,  
Divisional Railway Manager,  
Northern Railway,  
Bikaner

.....Respondents.

By Circulation:

ORDER

This is an application dated 4.4.94 filed by Shri B.L. Joshi praying for the review of the order dated 2.3.94 in CCP No. 99/93 'B.L. Joshi Vs. V.K. Aggarwal & 2 others arising out of O.A. No. 1258/92.

2. Under Order 47 Rule 1CPC., a decision/judgment/order can be reviewed only if;

i) it suffers from an error apparent on the face of the record;

ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or

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iii) for any sufficient reason construed to mean analogous reasons.

3. It is clear from a perusal of the application that the grounds taken therein do not bring it within the scope and ambit of Order 47 Rule 1 CPC as defined above. The impugned order dated 2.3.94 was passed in the presence of both the parties after hearing them and perusing the relevant materials on record. It has specifically been noted in the impugned order that the applicant disputes the dues towards DCRG which are admissible to him and which are indicated in the reply by the respondents. The Estate Officer has already passed an order under the PP(ECU) Act, against which the applicant has preferred an appeal before the District Judge which is still pending.

4. Under the circumstances, no ground for review of the impugned order dated 2.3.94 has been made out and this review application is accordingly dismissed.

*Arvind*  
(S.R. ADIGE)

MEMBER(A)

*B.C.Sakse*  
(B.C.SAKSENA)  
Vice-Chairman(J)

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